



2026:AHC:48806

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5194 of 2025

Hari Lal

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking following relief:

i) to issue a writ, order or direction in the nature of Mandamus directing the respondent no.2 to decide the restoration under Section 9A(2) of U.P.C.H. Act filed by the respondents (Kedarnath Versus Ram Harakh) presented by Consolidation Officer, Kirtapur, Jaunpur in Case No.851/C.O./2020-21 pending before him within stipulated period;"

3. It is submitted by the learned counsel for the petitioner that he has filed the restoration application on 29.07.2021 against the order dated 28.01.2021, which is pending consideration despite the fact that the opposite party has already appeared and the restoration application is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served by keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as raised in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

March 10, 2026
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(Dinesh Pathak,J.)